

# **<sup>1</sup>The Retired Judges' Secretarial Assistance and Domestic Help Rules, 1999.**

<b>1. Title and Commencement:</b>	These Rules may be called the Retired Judges' Secretarial Assistance and Domestic Help Rules, 1999.
<b>2.</b>	These Rules shall come into force from the date of publication of the Notification in the Official Gazette.
<b><sup>2</sup>3. Definition:</b>	A Retired Judge of the High Court of Sikkim for the purpose of these rules, shall mean a Judge or a Chief Justice, who, was or is initially appointed or transferred as a Judge or a Chief Justice of the High Court of Sikkim, demits his office as a Judge or as a Chief Justice of the High Court of Sikkim, either on transfer or <sup>3</sup> <b>on elevation as a Judge of the Supreme Court</b> or on retirement or on any other reason(s), as the case may be.
<b><sup>4</sup>4. Entitlements:</b>	
(i)	<p>A retired Judge of the High Court of Sikkim shall be entitled to the service of stenographer (Grade- II) in the employment of the High Court of Sikkim.</p> <p><sup>5</sup>Provided that a Retired Judge, in lieu of service of a Stenographer (Grade- II) may get the sum equivalent to the prevailing pay and allowances of a Stenographer (Grade- II) per month at entry level to enable him to get secretarial service of any private Stenographer at his or her choice.</p>
(ii)	<p>A Retired Judge of the High Court of Sikkim shall also be entitled to a Residential Orderly (Sevak/Cook) <sup>6</sup><b>and driver</b> in the employment of the High Court of Sikkim. In case a Judge pre-deceases his or her spouse before or after his or her retirement, this facility shall be available to the spouse and his or her family during his or her lifetime.</p> <p><sup>7</sup>Provided that a Judge or his/her spouse, as the case may be, in lieu of service of Residential Orderly (Sevak/Cook) <sup>6</sup><b>and Driver</b> may get the sum equivalent to the prevailing pay and allowances of a residential Orderly (Sevak/Cook) <sup>6</sup><b>and Driver</b> per month at entry level to enable him or her to get the service of Private Residential Orderly (Sevak/Cook) <sup>6</sup><b>and Driver</b> at his or her choice.</p>

1. Notification No. 89/HOME/99 dated 24.11.1999 (Gazette No.284 of 1999).

2 & 5. Substituted vide Notification No. 44/HOME/2011 dated 03.06.2011 (Gazette No. 287 of 2011).

3. Inserted vide Notification No. 46/Home/2023 dated 14.08.2023 (Gazette No. 282 of 2023)

4. Substituted vide Notification No. 71/Home/2007 dated 07/08/2007 (Gazette No 354 of 2007).

6. Inserted vide Notification No. 38/Home/2017 dated 04/09/2017 (Gazette No. 432 of 2017).

7. Substituted vide Notification No. 44/HOME/2011 dated 03.06.2011 (Gazette No. 287 of 2011).

	(iii)	<sup>8</sup> [Where, however a retired Judge has been reemployed, the provisions of these Rules shall not apply during the period the Judge receives, or is entitled to receive, any emolument or benefit by virtue of such re-employment.]
	(iv)	<sup>9</sup> [A retired Judge shall be entitled to transport to the extent of 3000 kms in a month at Gangtok, Delhi, Mumbai, Guwahati and Kolkata or wherever the State Government has its establishments. The distance shall be calculated from and to the place of stay of the retired judge.]
	(v)	<sup>9</sup> [The payment of Rs.10,000 (rupees ten thousand) per month shall be made to the Retired Judges of the High Court of Sikkim or their spouses, as the case may be , towards the expenses for rental, calls of mobiles and landlines, which shall be enhanced by 20 % in every five years. Further, on the demise of the Retired Judge and spouse, the said benefit shall be extended to the dependent son(s)/ daughter(s).]
		<sup>9</sup> [Provided further that in case of any former/retired Chief Justice, he/she or his/her spouse, as the case may be, shall be entitled to 2(two) Residential Orderlies/Sevaks/Cooks or any Group "D" equivalent and in lieu thereof. he/she shall be entitled to get the sum equivalent to the prevailing entry-level pay and allowances of such staff(s).]
5.		Reimbursement in respect of the entitlements as per rule 4, shall be made by the High Court of Sikkim. For these purpose the State Government shall provide adequate fund to the High Court under the salaries head.

8. Substituted vide Notification No. 50/Home/2008 dated 07/06/2008 (Gazette No.243 of 2008).

9. Substituted vide Notification No. 46/Home/2023 dated 14/08/2023 (Gazette No.282 of 2023).